

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CP No. 170(ND)/2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.10.2017

NAME OF THE COMPANY: Neeraj Gupta Vs. OPN Resorts Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241 (1) (A), 242

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
--------------	-------------	--------------------	-----------------------	------------------

For the Petitioner (s) : Counsel for the Petitioner

For the Respondent (s): Counsel for the Respondent

ORDER

Ld. Counsel for the Petitioner prays for further time to file his rejoinder. The Respondent also prays for an adjournment as the main counsel is in Chandigarh.

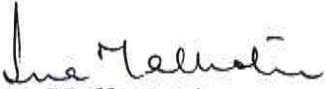
To come up for final arguments on 29th January, 2018.

In the meanwhile, interim protection is prayed for by the petitioner. It is submitted that the respondents be restrained from withdrawing the enhanced compensation received for the land of the respondent company acquired by the Government of Punjab and Haryana from the Bank.

It is therefore directed that the compensation amount received against the acquired fixed asset should not be withdrawn without due permission of this Bench, as the petitioner, being a shareholder has a stake in the same.

To come up for final disposal on 29th January, 2018 for final arguments.


(S. K. Mohapatra)
Member (T)


(Ina Malhotra)
Member (J)

(Lekhraj Singh)